

manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on the 30th April, 1964, vice Shri Bhakt Darshan ceased to be a member of the Committee on his appointment as a Deputy Minister."

**Shri D. C. Sharma** (Gurdaspur): Sir, on a point of order, I resigned from the Estimates Committee long ago but I do not know why the papers are being sent to me and why no by-election is taking place to fill the vacancy. I request that it should be done very soon.

**Shri Tyagi**: This is about the Public Accounts Committee. I am sorry I am not responsible for what the hon. Member says.

**Mr. Speaker**: I am very sorry why this opportunity is taken to raise such a point of order. First, this is about the Public Accounts Committee in relation to which this motion has been made. Second, this is no point of order at all. Third, the hon. Member should write to me about the papers being supplied to him since it does not concern the whole House very much.

Now, the question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on the 30th April, 1964, vice Shri Bhakt Darshan ceased to be a member of the Committee on

his appointment as a Deputy Minister."

*The motion was adopted.*

12.39 hrs.

#### UNIT TRUST OF INDIA BILL\*

**The Minister of Finance (Shri T. T. Krishnamachari)**: I beg to move for leave to introduce a Bill to provide for the establishment of a Corporation with a view to encouraging saving and investment and participation in the income, profits and gains accruing to the Corporation from the acquisition, holding, management and disposal of securities.

**Mr. Speaker**: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Corporation with a view to encouraging saving and investment and participation in the income, profits and gains accruing to the Corporation from the acquisition, holding, management and disposal of securities."

*The motion was adopted.*

**Shri T. T. Krishnamachari**: I introduce the Bill.

#### COMPANIES (AMENDMENT) BILL\*

**The Minister of Finance (Shri T. T. Krishnamachari)**: I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

**Mr. Speaker**: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

*The motion was adopted.*

**Shri T. T. Krishnamachari**: I introduce the Bill.

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†Introduced with the recommendation of the President.